

**NATIONAL COMPANY LAW TRIBUNAL
AMARAVATI BENCH
(Video Conference)**

**PRESENT: JUSTICE TELAPROLU RAJANI – MEMBER JUDICIAL
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING HELD ON 22.05.2023 AT 10.30 AM**

TC/CP. Nos.	CA/IA No.	Section/ Rule	Name of Parties
TCP(IB) No.33/7/AMR/2019	Main Case	7 of IBC	Canara Bank Vs Transstroy (India) Ltd. (Under Liquidation)
	IA(IBC)/144/2023 in IA No.389/2022	60(5) of IBC	Dr. G.V. Narasimha Rao, Liquidator Vs. Mr. Cherukuri Sridhar & another (in the matter of M/s Transstroy (India) Limited
	IA(IBC)/389/2022 in IA.No.69/2021	Rule 40 r/w 11 of NCLT Rules	Mr. Cherukuri Sridhar Vs. Dr. G.V. Narasimha Rao, Liquidator of M/s Transstroy (India) Limited & EY Restructuring LLP
	IA(IBC)/69/2021		Cherukuri Sridhar Vs. G.V.Narasimha Rao & EY Restructuring LLP

ORDER

IA(IBC)/144/2023 in IA No.389/2022:

Mr.Pradeep Joy, Counsel along with Ms.Titiksha Jain, PCS for the Applicant present. The counsel for the Applicant shall issue notice to the Respondents by informing the next date of hearing and file memo compliance well before the next date of hearing. List the matter on 09.06.2023.

IA(IBC)/389/2022 in IA.No.69/2021 & IA(IBC)/69/2021 : Ms.Siva Praneetha Sreeramula, Counsel for the Applicant present.

At request of the counsel for the Applicant, list the matter along with IA(IBC)/144/2023 on 09.06.2023.

Sd/-
**JUSTICE TELAPROLU RAJANI
MEMBER JUDICIAL**

RSN